

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 325 OF 2017 &
IA NO. 740 OF 2018

Dated: 9th August, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Bharat Aluminium Company Limited	...	Appellant(s)
Vs.		
Chhattisgarh State Electricity Regulatory Commission & Anr.	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Shikha Ohri Mr. Nishant Kumar
Counsel for the Respondent(s)	:	Mr. Raj Kumar Mehta Mr. C.K. Rai Ms. Himanshi Andley Mr. Sachin Dubey for R-1 Ms. Rashmi Singh for R-2

ORDER

IA NO. 740 OF 2018
(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay of 190 days in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable and sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 325 OF 2017

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 24.08.2018 after serving copy on the other side.

List the matter on **27.09.2018**.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I. J. Kapoor)
Technical Member